



WEB COPY



WP No.11463 of 2024

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 26.04.2024

CORAM

THE HON'BLE MR.SANJAY V.GANGAPURWALA, CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE J.SATHYA NARAYANA PRASAD

WP No.11463 of 2024

A.Sathiya Prakash : Petitioner

versus

1.The Board of Control for Cricket in India

rep. By its CEO,
Wankhede Stadium D Road,
Churchgate, Mumbai 400020

2.The State of Tamil Nadu

rep. By its Principal Secretary to Government,
Home, Prohibition and Excise Department
Fort St.George, Chennai 9

3.The Sports Development Authority of Tamil Nadu,

rep. By its Member Secretary,
Jawaharlal Nehru Stadium,
No.5, Victoria Hostel Road, Chennai 5

4.The Commissioner of Police,

Greater Chennai, Veppery,
Chennai 600 007

5.Tamil Nadu Cricket Association,

rep. By its Secretary,
M.A.Chidambaram Stadium,
No.5, Victoria Hostel Road,
Chepauk, Chennai 5

: Respondents

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Prayer: Petition filed under Article 226 of the Constitution of India for issuance of a Writ of Mandamus directing respondents 1 to 3 to consider petitioner's representation dated 27.03.2024 and to take stringent action against the black market mafia and eradicate them from interfering in IPL cricket and also take action against the concerned authorities in M.A. Chidambaram Stadium, Chennai and Tamil Nadu cricket association who have failed to follow the rules and regulations in selling cricket match tickets and also issue immediate stringent directions to them to strictly follow all the rules casted upon them in conducting the IPL cricket matches in fair manner.

For Petitioner : Mr.A.Kalaiselvam

For Respondent No.1 : Mr.Gautam S.Raman

For Respondent No.2 : Mr.A.Edwin Prabhakar,
State Government Pleader,
assisted by Mr.K.Karthik Jegannath,
Government Advocate

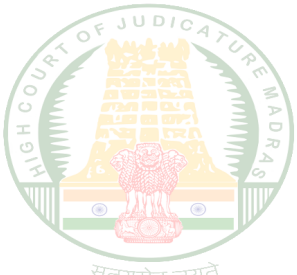
For Respondent No.4 : Mr.Hasan Mohammed Jinnah,
State Public Prosecutor,
assisted by Mr.R.Muniyapparaj, Addl.P.P.

For Respondent No.5 : Mr.P.R.Raman,
Senior Counsel,
for Mr.A.Uma Sankar

ORDER

(Made by the Hon'ble Chief Justice)

We have heard Mr.A.Kalaiselvan, learned counsel for the petitioner; Mr.Gautam S.Raman, learned counsel for the first respondent; Mr.A.Edwin Prabhakar, learned State Government Pleader, for the second respondent, Mr.Hasan Mohammed Jinnah, learned State Public Prosecutor, for the fourth



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respondent and Mr.P.R.Raman, learned Senior Counsel, for the fifth respondent.

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2. The grievance of the petitioner is about the IPL tickets being sold at higher rates and in black market. The petitioner has given a representation to respondents 1 and 3, on 27.03.2024.

3. Respondents 1 and 3 shall decide the representation of the petitioner on its own merits and communicate the decision taken, to the petitioner.

4. The writ petition stands disposed of. There shall be no order as to costs.

(S.V.G., CJ.)

(J.S.N.P., J.)

26.04.2024

Index : Yes/No
Neutral Citation : Yes/No
tar

To

1.The CEO,
Board of Control for Cricket in India
Wankhede Stadium D Road,
Churchgate, Mumbai 400020

2.The Principal Secretary to Government,
Home, Prohibition and Excise Department
Fort St.George, Chennai 9

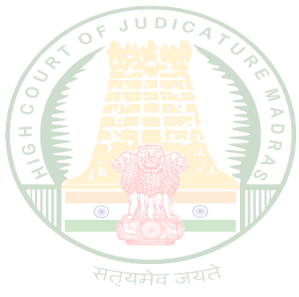
3.The Member Secretary,

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Sports Development Authority of Tamil Nadu,
Jawaharlal Nehru Stadium,
No.5, Victoria Hostel Road, Chennai 5



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THE HON'BLE CHIEF JUSTICE

AND

J.SATHYA NARAYANA PRASAD, J.

(tar)

4.The Commissioner of Police,
Greater Chennai, Veppery, Chennai 600 007

5.The Secretary,
Tamil Nadu Cricket Association,
M.A.Chidambaram Stadium,
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